

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Excise Appeal No75234 of 2019

(Arising out of Order-in-Appeal No.42/CE/BBSR-GST/2018 dated 31.10.2018 passed by Commissioner (Appeals) of CGST & Excise, Bhubaneswar)

M/s Paradeep Oxygen Pvt. Ltd.

Plot No.3, New Industrial Estate, Phase II, Jagatpur, Cuttack-754021, Odisha

Appellant

VERSUS

Commissioner of CGST & Excise, Bhubaneswar

C.R. Building, Rajaswavihar, Bhubaneswar-751007, Odisha

Respondent

Appearance:

None for the Appellant

Shri J. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P.V. SUBBA RAO, TECHNICAL MEMBER

FINAL ORDER NO.75728/2021

DATE OF E-HEARING : 27.10.2021

DATE OF DECISION : 27.10.2021

Per Bench :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P. K. Choudhary)
Member (Judicial)

Sd/

(P.V. Subba Rao)
Member (Technical)